

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.177/MP/2016

Subject :Petition seeking relaxation of the Central Electricity Regulatory Commission (Terms and Conditions for Recognition and Issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 and seeking directions against the respondent, NLDC on the issue of Renewable Energy Certificates to the members of the petitioner for financial year 2014-2015 and for future.

Date of hearing : 14.2.2017

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Indian Wind Power Association (IWPA)

Respondent :National Load Despatch Centre (NLDC)

Parties present : Shri M.G. Ramachandran, Advocate, IWPA
Shri Shubham Arya, Advocate, IWPA
Ms. Dipali Sheth, IWPA
Ms. Pragya Singh, POSOCO
Shri Shailendra Verma, POSOCO

Record of Proceedings

Learned counsel for the petitioner submitted that the present petition has been filed seeking relaxation in the provisions of the Central Electricity Regulatory Commission (Terms and Conditions for Recognition and Issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 for issuance of Renewable Energy Certificates (RECs) for the year 2014-2015. Learned counsel for the petitioner further submitted that concerned members of the Petitioner`s Association could not make an application for RECs in time for non-issuance of NOC by MSEDCL which was beyond the control of the RE generators. Learned counsel further submitted the after the matter was decided in its favour by MERC, the RE generators were issued energy injection certificates based on which they applied for REC. However, NLDC has refused to issue REC on the ground that the system does not accept the online application for energy injected for a period prior to six months.

2. The representative of POSOCO submitted that the Central Agency has followed the REC Regulations and Detailed Procedure while dealing with the applications of the members of the Petitioner`s Association.

3. The Commission observed that the software of NLDC has been designed to prevent any misuse of the system. The issues in automation, if any, may be brought to the notice of the Commission by NLDC.

4 After hearing the learned counsel for the petitioner, the Commission reserved order in the petition.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**